

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.8 - IA/999(AHM)2024  
In  
CP(IB)/166(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Canara Bank ARM Branch  
V/s

.....Applicant

Shri Mohammad Hussain Farooqui  
(Personal Guarantor)

.....Respondent

**Order delivered on: 05/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant/RP

:Mr. Priyam Shah, Advocate a. w.

:Mr. Jigar Tarunkumar Bhatt, present in person

For the Respondent/PG

:Ms. Afsha Farooqui present in person for PG

For the Financial Creditor

:Mr. Chandra Shekhar Yadav, Chief Manager of the  
Canara Bank

**ORDER**  
**(Hybrid Mode)**

**IA/999(AHM)2024**

This is an application filed by the RP under Section 105, 112 & 114 of IB Code, 2016 seeking approval of repayment plan submitted by the Personal Guarantor.

The Personal Guarantor as well as the Financial Creditor have appeared through Virtual Mode who confirm this Resolution Plan.

Let Valuation Report of both the properties owned by the Personal Guarantor be filed along with affidavit of the Financial Creditor as well as Personal Guarantor. Further, let proper Authorization/Power of Attorney be filed to represent the Personal Guarantor by the present person who appears through virtual mode within ten days.

Re-list for further consideration on 07.08.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**